

(c) No.

(d) Since no donor country was in readiness to provide any financial assistance for these projects, the proposals could not be posed. The project proposals were also not complete. Hence the Govt. of Bihar was requested to revise the project proposals in consultation with the Ministry of Urban Development.

[English]

#### Use of Hindi in Delhi Courts

1323. SHRI KAMLA MISHRA MADHUKAR: Will the PRIME MINISTER be pleased to state:

(a) the steps taken to secure due place of Hindi in the Courts of Delhi and the Government's achievement in this regard so far; and

(b) if the reply to Part (a) is in affirmative, the time by when the Government propose to taken action for alternative use of official language Hindi in the Court of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) : Article 348 (1) of the Constitution of India provides that all the proceedings in the Supreme Court and every High Court shall be in English language until Parliament by law otherwise provides. In the absence of such a law, the work of Delhi High Court is authorised and undertaken in English.

(b) : As no law been enacted by Parliament in this regard, it is not possible to indicate any time limit.

[Translation]

#### PSLV-D-1

1324. SHRI RAJENDRA KUMAR SHARMA : Will the PRIME MINISTER be please to be state;

(a) Whether the first indigenously made PSLV-D-1 (Polar Satellite Launch Vehicle) has been test launched successfully;

(b) if so, the objectives of such a launch; and

(c) the results achieved by this test launch?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI BHUVANESH CHATURVEDI): (a) No, Sir.

(b) The first development launch of Polar Satellite Launch Vehicle-DI (PSLV-D-1) is expected to take place in the second half of 1993. The primary aim of this launch will be to flight prove all the subsystems and to inject the Indian Remote Sensing Satellite—1E (IRS-1E) into a polar sun synchronous orbit.

(c) Does not arise.

[English]

#### Unauthorised Four Storeyed Structure Collapsed

1325. SHRI LOKANATH CHOUDHRY: will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether an unauthorised four storeyed structure collapsed recently on Arya Samaj Road in Karol Bagh, Delhi;

(b) if so, the details of the people died/ injured and steps taken to pay compensation to the dependants of the discussed/ injured; and

(c) the action taken against the builders of this building?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES. (SHRI P.K. THUNGON): (a) Yes, Sir,